



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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February 29, 2024

RBI imposes monetary penalty on Progressive Co-operative Bank Limited, Mumbai

The Reserve Bank of India (RBI) has, by an order dated February 21, 2024, imposed a monetary penalty of ₹1.00 lakh (Rupees One lakh only) on Progressive Co-operative Bank Limited, Mumbai, Maharashtra (the bank) for non-compliance with the directions issued by RBI on 'Exposure Norms and Statutory / Other Restrictions – UCBs' and 'Investments by Primary (Urban) Co-operative Banks'. This penalty has been imposed in exercise of powers conferred on RBI under section 47A(1)(c) read with sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

This action is based on the deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

Background

The statutory inspection of the bank conducted by RBI with reference to its financial position as on March 31, 2023, and examination of the Inspection and Risk Assessment Report and all correspondence related thereto, revealed, *inter alia*, that the bank had not adhered to (i) prudential inter-bank gross exposure limit; and (ii) prudential inter-bank counter party limit. Consequently, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for failure to comply with the said directions, as stated therein.

After considering the bank's reply to the notice and oral submissions made by it during the personal hearing, RBI came to the conclusion that the charge of non-compliance with the aforesaid RBI directions was substantiated and warranted imposition of monetary penalty on the bank.